

**INFORMATION ABOUT THE PROPOSED PROMOTERS / DIRECTORS  
/SHAREHOLDERS OF THE COMPANY**

Sr. No.	Particulars Required	Response
1	Name	
2	Designation- Chairman / Managing Director / Director / Chief Executive Officer	
3	Nationality	
4	Age (to be substantiated with date of birth)	
5	Business Address	6 Residential Address
7	E-mail address / Telephone number	8 PAN
	Number under Income Tax Act	9
	Director Identification Number (DIN)	
10	Social security number / Passport No.*	
11	Educational / professional qualifications	
12	Professional Achievement relevant to the job	13 Line of business or vocation
14	Any other information relevant to the Company	
15	Name/s of other companies in which the person has held the post of Chairman / Managing Director/ Director / Chief Executive Officer	
16	Name/s of the regulators (RBI,SEBI,IRDA,PFRDA,NHB or any other foreign regulator) of the entities mentioned in which the persons hold directorships	
17	Name/s of the NBFCs, if any, with which the person is associated as Promoter, Managing Director, Chairman or Director including a Residuary Non-Banking Financial Company, which has been prohibited from accepting deposits/prosecuted by RBI?	
18	Detail of prosecution, if any, pending or commenced or resulting in conviction in the past against the person and/or against any of the entities he is associated with for violation of economic laws and regulations	
19	Cases, if any, where the person or relatives of the person or the companies in which the person is associated with, are in default or have been in default in the last 5 years in respect of credit facilities obtained from any entity or bank	
20	If the person is a member of a professional association/ body, details of disciplinary action, if any, pending or commenced or resulting in conviction in the past against him / her or whether he / she has been banned from entry of any professional occupation at any time	
21	Whether the person attracts any of the disqualification envisaged under section 164 of the Companies Act, 2013	
22	Has the person or any of the companies, he/ she is associated with, been subject to any investigation at the instance of the Government Department or Agency	

- 23 Has the person at any time been found guilty of violations of rules / regulations / legislative requirements by Customs / Excise / Income Tax// Foreign Exchange / Other Revenue Authorities, if so, give particulars
- 24 Experience in the business of NBFC (number of years)
- 25 Equity shareholding in the company
- (i) No. of shares .....
- (ii) Face value ₹.....
- (iii) Percentage to total paid up equity share capital of the company  
.....
- 26 Name/s of the companies, firms and proprietary concerns in which the person holds substantial interest
- 27 Names of the principal bankers to the concerns at 26 above
- 28 Names of the overseas bankers \*
- 29 Whether number of directorships held by the person exceeds the limits prescribed under section 165 of the Companies Act, 2013

Date :  
Place:

Signature :  
Name :  
Designation :  
Company Seal :

\* For foreign promoters / directors / shareholders

Note: (i) Separate form should be submitted in respect of each of the proposed promoters/ directors/ shareholders

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### INFORMATION ABOUT CORPORATE PROMOTER

Sr. No.	Particulars Required	Response
1	Name	
2	Business Address	
3	E-mail address / Telephone number	4 PAN Number under Income Tax Act
5	Name and contact details of compliance officer	
6	Line of business	
7	The details of their major shareholders (more than 10%) and line of activity, if corporates	
8	Names of the principal bankers/ overseas bankers *	
9	Name/s of the regulators (RBI,SEBI,IRDA,PFRDA,NHB or any other foreign regulator)	
10	Name/s of Company/ies in the Group as defined in the Prudential Norms Directions	

- 11 Name/s of the company/ies in the Group that are NBFCs
- 12 Specify the names of companies in the group which have been prohibited from accepting deposits/ prosecuted by RBI?
- 13 Detail of prosecution, if any, pending or commenced or resulting in conviction in the past against the corporate for violation of economic laws and regulations
  
- 14 Cases, if any, where the corporate, is in default or have been in default in the last 5 years in respect of credit facilities obtained from any entity or bank
- 15 Whether the corporate has been subject to any investigation at the instance of the Government Department or Agency
- 16 Has the Corporate at any time been found guilty of violations of rules/ regulations/ legislative requirements by Customs/ Excise/ Income Tax// Foreign Exchange/ Other Revenue Authorities, if so, give particulars
- 17 Has the promoter corporate/ majority shareholder of the promoter corporate, if a corporate, ever applied to RBI for CoR which has been rejected

Date :  
Place:

Signature :  
Name :  
Designation :  
Company Seal :

\* For foreign corporate